

(b) to (d) Do not arise.

**ILO report on children working as domestic help**

†1514. SHRI BALAVANT ALIAS BALAPTE:

SHRI SHREEGOPAL VYAS:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether International Labour Organisation (ILO) has released any report on the world-wide problem of children working as domestic help;

(b) if so, the salient features of that report;

(c) whether the number of children employed as domestic help is increasing continuously in the country;

(d) if so, the details thereof and the steps taken to check this tendency; and

(e) the measures proposed to be taken regarding recognition and regulation of domestic helps in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) ILO has released two reports viz. 'Decent Work for Domestic Workers (2010)' and 'Moving Towards Decent Work for Domestic Workers' that focus on children as domestic help/child labour. The Reports highlight problems of domestic workers, child labour, forced labour, conditions of work, wages, remunerations, migration of workers and need for providing social protection, occupational safety and health, regulating domestic work, setting standard for promotion of decent work and enforcement of labour laws.

(c) and (d) As per Census, 2001, the number of children employed as domestic help is 1,85,505. However, the employment of children as domestic help has been banned as per the Child Labour (Prohibition and Regulation) Act since October, 2006.

(e) The Government has enacted the Unorganised Workers' Social Security Act, 2008 for the social security and welfare of unorganised workers which includes domestic workers. The Government has also set up a Task Force to evolve a policy framework for domestic workers in the context of regulatory mechanism and providing social security.

**Increasing unemployment**

1515. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the unemployment growth rate is increasing since last three years despite MGNREGS;

(b) if so, the reasons therefor;

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†Original notice of the question was received in Hindi.

(c) the measures taken or proposed to be taken to check unemployment crisis among the youths; and

(d) the details of unemployment allowance given so far through various schemes of Government since last three years, particularly in Maharashtra State?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Organization. Last such survey was conducted during 2004-05. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) came into operation with effect from the financial year 2005-06 and therefore, its impact on unemployment situation in the survey conducted in 2004-05 is not reflected.

(c) Eleventh Five Year Plan aims at creating 58 million employment opportunities. Government of India is implementing various employment generation schemes like, Swarnjayanti Gram Swarozgar Yojana (SGSY), Swarna Jayanti Shahari Rozgar Yojana (SJSRY), Prime Minister's Employment Generation Programme (PMEGP) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) to provide employment to unemployed persons including youth.

(d) As per information available, the States of Chhattisgarh, Haryana, Kerala, Tamil Nadu, Manipur, Rajasthan, Punjab, Puducherry and Andaman and Nicobar Islands are paying unemployment allowance to certain specific categories of unemployed persons registered with employment exchanges from their own resources. States of Maharashtra paid unemployment allowance in Bhandra District in November, 2007 under Centrally Sponsored Scheme of MGNREGA. Rs. 2.72 lakh were paid to 1144 persons.

#### **Welfare schemes for beedi workers**

1516. SHRI MOHAMMED ADEEB: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of welfare schemes for beedi workers in the country as on date;
- (b) the details of beedi workers who have benefited by these welfare schemes during the last two years and the current year, scheme-wise and State-wise;
- (c) the details of complaints received in regard to these schemes and the action taken thereon; and
- (d) the action being taken to improve these schemes and their implementation?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) A Statement showing the details of welfare schemes for beedi workers in the country as on date is given in the Statement-I (See below).

(b) The details of beedi workers who have benefited are given in Statement-II (See below).

(c) As and when the complaints are received, those are settled as per the provisions of the schemes.